

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Restoration Application No. 18 of 2019 in

Company Appeal (AT) No. 145 of 2019

IN THE MATTER OF:

Registrar of Companies

.....Appellant

Vs.

Ayoli Abdulla

.....Respondent

Present :

For Appellant:

Mr. Kamal Kant Jha, Senior Panel Counsel

O R D E R

19.08.2019 - Restoration Application No. 18 of 2019

We are not satisfied with the ground for Restoration of the Appeal and were inclined to impose cost for restoration but on the request of the learned counsel for the Appellant - Registrar of Companies, we recall the order dated 8th July, 2019 and restore the Company Appeal (AT) No. 145 to its original file.

Restoration Application No. 18 of 2019 stands disposed of.

Company Appeal (AT) No. 145 of 2019

Let notice be issued on the Respondents as to why the last paragraph of the impugned order dated 7th March, 2019 so far it relates to direction to ROC to waive the amount of additional fee be not set aside. Requisite along with process

....contd.

fee be filed by 20th August, 2019. If the appellant provides the e-mail address of the respondent, let notice be also issued through e-mail.

Post the case for 'Orders' on **17th September, 2019** for disposal.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/gc

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